

West Block No.2, R.K.Puram, New Delhi

Date of hearing/decision: 19.04.2017

[Arising out of the Order-in-Appeal No. 61/CE/D-II/2011 dated 08.02.2011, passed by the Commissioner of Central Excise, Delhi]

Vs.

Appearance:

Present None for the appellant
Present Shri M.R. Sharma, DR for the respondent

Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. V. Padmanabhan, Technical Member

Per Justice (Dr.) Satish Chandra:

None appeared on behalf of the appellants nor any application for adjournment is on record.

2. Heard Shri M.R. Sharma, DR for the respondent/Revenue.
3. It seems that the assessee is not interested in pursuing his appeal.
4. It may be mentioned that as per the maxim VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.
5. In view of the above, the appeal is dismissed for default.

[Dictated and Pronounced in the open court]

(Justice Dr. Satish Chandra)
President

Bhanu